

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

[3488]

**WEDNESDAY, THE FIRST DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 371 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order
Dated 21-01-2026 in W.P.No 20125 of 2024 on the file of the High Court.

Between:

Andhra Pradesh Association of the Deaf, Regd. No. 442 1350 Fasli, Affiliated
to the All India Federation of the Deaf, New Delhi, Office Room No. 1-772,
Model School for Deaf, VI Pedda Amber Pet, Hayath Nagar Mandal, Ranga
Reddy District, Rep. by Venkat Reddy

**...APPELLANT/PETITIONER
IN W.P.No.20125 OF 2024**

AND

1. State of Telangana, Rep by Principal Secretary, (Energy) Hyderabad, TS.
2. Chairman and Managing Director, Telangana State SPDCL, Mint Compound, Hyderabad
3. Divisional Engineer, Southern Power Distribution Company Limited, Turkayamjal, R.R District, Telangana.
4. M/s. Telangana Welfare Association, for the Deaf Regd No. 1321/2016 7-55, Madhurapuri/Near Konark Theater Dilshuknagar/Saroomagar Ranga Reddy/Telangana/India. Rep. by its Secretary Venkata Ramesh Bellamkonda,

**...RESPONDENTS/RESPONDENTS
IN W.P.No.20125 OF 2024**

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated 21.01.2026 passed in W.P.No.20125 of 2024 pending disposal of the Writ Appeal pass necessary orders to rectify the irregular mutation in respect of 4th Respondent Society.

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay on the Mutation orders dated 05.01.2017 passed in favour of 4th Respondent Society in respect of consumer service No.631801052 by the 3rd respondent pending disposal of the present Writ Appeal.

**Counsel for the Appellant: SRI PRABHAKAR SRIPADA FOR SRI DURGA
PRASAD KOTAMRAJU**

Counsel for the Respondent No.1: GP FOR ENERGY

**Counsel for the Respondent Nos.2 & 3: SRI N.SREEDHAR REDDY, SC FOR
TSSPDCL**

**Counsel for the Respondent No.4: SRI J.PRABHAKAR, SENIOR COUNSEL
FOR SRI GOKUL RAMA RAO**

The Court made the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.371 of 2026

DATED: 01.04.2026

Between:

Andhra Pradesh Association of the Deaf,
Rep., by Venkat Reddy,
Hayath Nagar Mandal, Ranga Reddy District.

... Appellant

AND

State of Telangana, rep., by its Principal Secretary, (Energy),
Hyderabad, TS and 3 others.

... Respondents

JUDGMENT:

Heard Sri Prabhakar Sripada, learned counsel represents Mr. Durga Prasad Kotamraju, learned counsel for the appellant, Sri N. Sreedhar Reddy, learned Standing Counsel for Telangana Southern Power Distribution Company Limited appears for respondent Nos.2 and 3 and Sri J. Prabhakar, learned Senior Counsel represents Sri Gokul Rama Rao, learned counsel for respondent No.4.

2. Name of respondent No.4 was mutated by the respondent Electricity Company by impugned order dated 05.01.2017 in place of name of the appellant, which aggrieved it to approach the learned writ Court. The writ

petition was dismissed with liberty to the appellant to raise the issues before the competent Court of civil jurisdiction. The learned writ Court also took into note that as per the averments in the writ petition, the appellant is the only surviving member of the Managing Committee of the Association and doubted the resolution produced by him to rectify the name of the appellant Association in the records. Being aggrieved, the appellant has preferred this appeal.

3. On being specifically asked, learned Standing Counsel for the respondent Electricity Company has categorically submitted that the Consumer Grievance Redressal Forum (CGRF) has been constituted under the Electricity Act, 2003 to deal with such disputes.

4. The dispute raised by the appellant requires determination on issues of fact also. Learned writ Court, however, relegated the appellant to approach the competent Court of civil jurisdiction. In the process, it has also made certain observations. We are of the view that if the Electricity Act, 2003 provides for a statutory forum to raise the grievance in relation to transfer of the electricity connection in the name of another party, the right course for the appellant was to approach the concerned CGRF in respect of the said dispute. Therefore, the impugned direction giving liberty to the appellant to raise these issues before the competent Court of civil jurisdiction is set aside. Since the appellant is granted liberty to approach CGRF taking all grounds on law and fact available to it, any observations touching the merits of the case of the parties in the impugned

judgment would not influence the forum in taking an independent decision in accordance with law. If the complaint is filed by the appellant before the CGRF, the learned forum would endeavour to decide it expeditiously after due notice to the concerned party in accordance with law. Needless to say respondent No.4 would also be entitled to take all such objections against the claim made by the appellant.

4. The instant appeal is disposed of in the aforesaid manner. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- A.V.S.PRASAD
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, (Energy) Hyderabad, State of Telangana, TS.
2. The Chairman and Managing Director, Telangana State SPDCL, Mint Compound, Hyderabad.
3. Divisional Engineer, Southern Power Distribution Company Limited, Turkayamjal, R.R District, Telangana.
4. The Secretary Venkata Ramesh Bellamkonda, M/s. Telangana Welfare Association, for the Deaf Regd No. 1321/2016 7-55, Madhurapuri/Near Konark Theater Dilshuknagar/Saroomnagar Ranga Reddy/Telangana/India.
5. One CC to SRI DURGA PRASAD KOTAMRAJU, Advocate [OPUC]
6. Two CCs to GP FOR ENERGY, High Court for the State of Telangana, at Hyderabad. [OUT]
7. One CC to SRI N.SREEDHA REDDY, SC FOR TSSPDCL [OPUC]
8. One CC to SRI GOKUL RAMA RAO, Advocate [OPUC]
9. Two CD Copies

PSK.
TKS

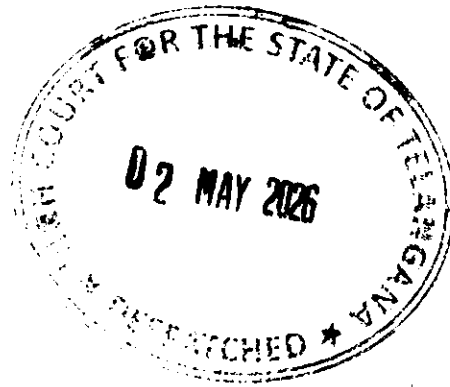
[Signature]

HIGH COURT

DATED:01/04/2026

JUDGMENT

WA.No.371 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

(12) NT
18/4/26